

Table, under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956, a copy of the Annual Report of the Khadi and Village Industries Commission for the year 1959-60. [Placed in Library. See No. LT-2732/6L]

THE KHADI AND VILLAGE INDUSTRIES COMMISSION (AMENDMENT) RULES, 1961

SHRI SATISH CHANDRA: Sir, I also beg to lay on the Table under sub-section (3) of section 26 of the Khadi and Village Industries Commission Act, 1956, a copy of the Ministry of Commerce and Industry Notification G.S.R. No. 255, dated the 22nd February, 1961, publishing the Khadi and Village Industries Commission (Amendment) Rules, 1961. [Placed in Library. See No. LT-2727/61.]

THE WOOLLEN TEXTILES (PRODUCTION AND DISTRIBUTION CONTROL) (AMENDMENT) ORDER, 1961

SHRI SATISH CHANDRA: Sir, I also beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Ministry of Commerce and Industry Notification S.O. No. 426, dated the 16th February, 1961, publishing the Woollen Textiles (Production and Distribution Control) (Amendment) Order, 1961. [Placed in Library. See No. LT-2728/61.]

ANNUAL REPORT (1959-60) OF THE RUBBER BOARD, KOTTAYAM

SHRI SATISH CHANDRA: Sir, I beg to lay on the Table a copy of the Annual Report on the activities of the Rubber Board, Kottayam (Kerala) for the year 1959-60. [Placed in Library. See No. LT-2733/61.]

ANNUAL REPORTS (1959-60) OF THE HINDUSTAN CHEMICALS AND FERTILIZERS LTD. AND THE SINDRI FERTILIZERS AND CHEMICALS LTD.

SHRI SATISH CHANDRA: Sir, I also beg to lay on the Table, under sub-section (1) of section 639 of the

Companies Act, 1956, a copy of each of the following Reports:—

- (i) Fourth Annual Report of the Hindustan Chemicals and Fertilizers Limited, Naya Nangal (Punjab) for the year 1959-60, together with the Auditors' Report and the comments of the Comptroller and Auditor-General of India thereon. [Placed in Library. See No. LT-2734/61.]
- (ii) Eighth Annual Report of the Sindri Fertilizers and Chemicals Limited for the year 1959-60, together with the Auditors' Report and the comments of the Comptroller and Auditor-General of India thereon. [Placed in Library. See No. LT-2735/61.]

ALLOTMENT OF TIME FOR CONSIDERATION OF THE APPROPRIATION (RAILWAYS) BILL, 1961

MR. CHAIRMAN: I have to inform Members that under rule 162 (2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted thirty minutes for the completion of all stages involved in the consideration and return of the Appropriation (Railways) Bill, 1961, by the Rajya Sabha, including the consideration and passing of amendments, if any, to the Bill.

Dr. Gopal a Reddi.

REFERENCE TO A COMMUNIQUE ISSUED BY THE WEST GERMAN EMBASSY RE. ANTI-INDIAN REMARKS IN A BOOK ENTITLED "INDIA WITH AND WITHOUT MIRACLES"

SHRI BHUPESH GUPTA (West Bengal): Before we take up the Bill, Sir, as you know, here in this press